# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

# FIRST TO SIXTY SIXTH REPORTS (ENGLISH VERSION)



FIFTH LOK SABHA

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## EIGHTEENTH REPORT

#### (Fifth Lok Sabha)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighteenth Report.
  - 2. The Committee met on the 14th November, 1972, for-
    - I. Classification and allocation of time for discussion of the Bills (vide Appendix) under clauses (b) and (c) respectively of rule 294(1) of the Rules of Procedure.
    - II. Examination of the Constitution (Amendment) Bill, 1972 (Amendment of articles 22, 32, etc.) by Sarvashri Somnath Chatterjee and Dinen Bhattacharyya.

# Classification and allocation of time to Bills

- 3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.
- 4. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of the Constitution (Amendment) Bill, 1972 (Amendment of articles 22, 32, etc.) by Sarvashri Somnath Chatterjee and Dinen Bhattacharyya.

- 5. Sarvashri Somnath Chatterjee and Dinen Bhattacharyya, Members-in-charge of the Bill were invited to attend the sitting. None of them attended.
- 6. The Bill seeks to amend articles 22, 32, etc. of the Constitution with a view (a) to withdraw from the State the power of preventive detention; (b) to take away the power of the Supreme Court and the High Courts to issue directions or orders or writs against distribution by Government of acquired land; and (c) to make the protection to the security of service of public servants really effective.

The Committee recommend that the Members might be permitted to move for leave to introduce the Bill.

#### Recommendations

- 7. The Committee recommend that-
  - (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
  - (ii) Sarvashri Somnath Chatterjee and Dinen Bhattacharyya be permitted to move for leave to introduce the Constitution (Amendment) Bill.

G. G. SWELL.

New Delii; November 14, 1972. Kartika 23, 1894 (Saka). Chairman,

Committee on Private Members' Bills
and Resolutions.

# **APPENDIX**

SL No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommend- ed	Time re- commended by the Co- munittee
1	. Announcementaria de material material material de la constitución de constit	3	4	5
1.	The Representation of the People (Amendment) Bill, 1972 (Amendment of section 8) by Shrimati Subhadea Joshi.	75 of 1972	В	1 pente
2,	The Defence of India (Amendment) Bill, 1972 (Amendment of Section 6) by Shri Somnath Chatterjee.	74 of 1972	В	2 hours
3.	The Partnership (Amendment) Bill, 1972 (Amendment of section 69) by Shri Som- nath Chatteriee.	76 of 1972	В	2 hours.